



**TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)**

**TENTH SESSION -SECOND MEETING
28TH DECEMBER, 1995**

RESUME OF BUSINESS

**Legislative Assembly, Secretariat,
Madras - 600 009.**

PREFACE

This publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its Second Meeting of the Tenth Session held on 28th December, 1995.

Madras- 600 009,
Dated: 11-1-1996

C.S.JANKIRAMAN,
Secretary.

CONTENTS

<i>Serial Number</i>	<i>Subject</i>	<i>Page No.</i>
I.	Summons	1
II.	Duration of the Meeting	1
III.	Sitting of the Assembly	1
IV.	Prorogation	1
V.	Legislative Business	2
VI.	Government Resolution	2
VII.	Government Motions	6
VIII.	Announcements	6
IX.	Papers Laid on the Table of the House	7

**TAMIL NADU LEGISLATIVE ASSEMBLY
TENTH ASSEMBLY – TENTH SESSION – SECOND MEETING**

**RESUME OF BUSINESS TRANSACTED DURING MEETING
HELD ON 28TH DECEMBER, 1995**

- - - - -

I. SUMMONS

The Tenth Tamil Nadu Legislative Assembly was summoned to meet for the Second Meeting of the Tenth Session on the 28th December, 1995 by the Hon. Speaker under Rule 26(1) of the Tamil Nadu Legislative Assembly Rules by telex and in D.O. Letter No.24254/95-2, TNLAS (BI) dated 22nd December, 1995.

II. DURATION OF THE MEETING

The Second Meeting of the Tenth Session of the Tenth Tamil Nadu Legislative Assembly commenced on the 28th December, 1995 and adjourned sine-die on the same day.

III. SITTING OF THE ASSEMBLY

The Tamil Nadu Legislative Assembly met for only one day on the 28th December, 1995.

In terms of hours, it sat for 4 hours and 27 minutes.

IV. PROROGATION

The Tenth Session of the Tamil Nadu Legislative Assembly was prorogued with effect from the 1st February, 1996 Vide S.O.Ms.No.16, Legislative Assembly Secretariat, dated 1st February, 1996.

V. LEGISLATIVE BUSINESS

During the period, 4 Bills were introduced and all the four Bills were considered and passed. The details of which are as follows:

<i>Serial Number</i>	<i>Title of the Bill</i>	<i>Date of Introduction</i>	<i>Date of Consideration and passing</i>
(1)	(2)	(3)	(4)
* 1.	The Tamil Nadu Civil Courts (Amendment) Bill, 1995 (L.A.Bill No.45 of 1995)	28th December 1995	28th December 1995
*2	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Third Amendment Bill, 1995 (L.A.Bill NO.46 of 1995)	28th December 1995	28th December 1995
*3	The Tamil Nadu Municipal Laws (Second Amendment) Bill,1995 (L.A. Bill No.47 of 1995)	28 th December 1995	28th December 1995
*4	The Tamil Nadu Panchayats (Third Amendment) Bill,1995 (L.A.Bill No.48 of 1995)	28 th December 1995	28th December 1995

*Rules 30,130 and 132 of the Tamil Nadu Legislative Assembly Rules were suspended and the Bills introduced, considered and passed on the same day.

VI. GOVERNMENT RESOLUTION

On the 28th December,1995, Hon. Dr.J.Jayalalitha, Chief Minister, moved the following Resolution:

"காவிரி நதி நீர் நடுவர் மன்றம் 25-6-1991- ஆம் நாளன்று பிறப்பித்த இடைக்கால "நிவாரண ஆணையில், கர்நாடக அரசு 205 டி.எம்.சி. அடி தண்ணீரை ஜூன் மாதம் முதல் அடுத்த ஆண்டு மே மாதம் வரையிலான பாசன ஆண்டு காலத்திற்கு ஒவ்வொரு மாதமும் குறிப்பிட்ட அளவுகளில் நீரை விடுவிக்க வேண்டும் என்று கூறப்பட்டுள்ளது. இந்த ஆணை மத்திய அரசின் அரசிதழில் 10-12-1991-அன்று பிரசுரிக்கப்பட்டுள்ளது. எனவே அன்று முதல் இந்த ஆணை, சம்பந்தப்பட்ட எல்லா மாநில அரசுகளையும் கட்டுப்படுத்தும்.

2. 3-4-1992-ஆம் நாளிட்ட ஆணையில், காவிரி நதி நீர் நடுவர் மன்றம் மேற்குறித்த ஆணையில் ஏதாவது ஓராண்டில் மாறல் தேவை ஏற்படின், சம்பந்தப்பட்ட மாநிலங்கள், நடுவர் மன்றத்தை அணுகலாம் என்று ஆணை பிறப்பித்தது. 25-6-1991- அன்று பிறப்பித்த இடைக்கால ஆணைக்கு மாறுதல் ஏதும் தேவையில்லை என்றும் கருத்து தெரிவித்தது.

3. கர்நாடக அரசு, காவிரி நதி நீர் நடுவர் மன்றம் பிறப்பித்த இடைக்கால ஆணையின்படி, குறிப்பிட்ட மாதங்களிலும்/வாரங்களிலும் குறிப்பிட்ட அளவுகளில் தண்ணீரைத் திறந்துவிடவில்லை. இதனால் 1991-92-ஆம் ஆண்டு வரை, நடுவர் மன்றத்தீர்ப்பின்படி மேட்டூர் அணைக்கு வரவேண்டிய தண்ணீரின் அளவைவிட குறைவாகவே தமிழ்நாட்டிற்கு வரப்பெற்றுள்ளது.

4. மாண்புமிகு மத்திய நீர்வளத்துறை அமைச்சர் அவர்கள் ஜூலை மாதம் 1992-ஆம் ஆண்டு மாண்புமிகு தமிழ்நாடு முதலமைச்சர் அவர்களுக்கு மத்திய அரசு ஒரு கண்காணிப்புக்குழுவையும் (Monitoring Committee) மற்றும் ஒரு நடைமுறைப்படுத்தும் குழுவையும் (Implementation Committee) ஏற்படுத்தும் என்று அளித்த உறுதியைத் தொடர்ந்து, தமிழ்நாடு அரசு இவ்விரு குழுக்களையும் விரைவில் அமைக்குமாறு வற்புறுத்தி வருகின்றது. எனினும், மத்திய அரசு இவ்விரு குழுக்களையும் இந்நாள் வரையில் அமைக்கவில்லை.

5. கர்நாடக மாநிலத்தைப் பொறுத்தவரையில், இந்த ஆண்டின் தென்மேற்குப் பருவ மழை இயல்பாக இருந்தும் கூட தமிழ் நாட்டுக்கு அளிக்க வேண்டிய நீரை கர்நாடக அரசு உரிய நேரத்தில் திறந்து விடவில்லை. இதனால் தமிழ் நாட்டில் குறுவை சாகுபடியில் கணிசமான குறைவு ஏற்பட்டது. தமிழ் நாட்டில் தற்பொழுது 13.3 லட்சம் ஏக்கர் பரப்பில் பயிரிடப்பட்ட சம்பா மற்றும் தாளடிப் பயிர்கள் போதுமான நீர் இன்றி, வாடிவிடுகின்ற சூழ்நிலை ஏற்பட்டுள்ளது.

6. தமிழ் நாட்டில் வடகிழக்குப் பருவ மழை பொய்த்துவிட்டதால், மேட்டூரிலிருந்து திறந்து விடப்படும் தண்ணீரைக் கொண்டு மட்டுமே தற்போதுள்ள பயிரைப் பாதுகாத்து அறுவடைக்குக் கொண்டுவர இயலாது என்றும் தற்பொழுது மேட்டூரிலிருந்து நீரின் அளவைக் கருத்திற் கொண்டும்; கர்நாடக மாநில நீர்த்தேக்கங்களில் உள்ள போதுமான அளவு நீரைக் கருத்திற்கொண்டும், குறைந்தபட்ச அளவான 30 டி.எம்.சி, அடி தண்ணீரைத் திறந்துவிடுமாறு மாண்புமிகு தமிழ்நாடு முதலமைச்சர் அவர்கள் 7-12-1995-ஆம் நாளிட்ட கடிதத்தில், மாண்புமிகு கர்நாடக முதலமைச்சரைக் கேட்டுக் கொண்டார்கள், மேலும், 11-12-1995-ஆம் நாளிட்ட கடிதத்தில் மாண்புமிகு பாரதப் பிரதமர் இதில் உடனடியாகத் தலையிட்டு, 30 டி.எம்.சி. அடி தண்ணீரைத் திறந்துவிட மாண்புமிகு கர்நாடக முதலமைச்சருக்கு அறிவுறுத்துமாறும் மாண்புமிகு தமிழ்நாடு முதலமைச்சர் அவர்கள் கேட்டுக் கொண்டார்கள்.

7. காவிரி டெல்டாப் பகுதியில் உள்ள பயிர்களைப் பாதுகாக்க தமிழ்நாட்டிற்கு 30 டி.எம்.சி. அடி தண்ணீரை கர்நாடகம் வழங்க வேண்டும் என்று தமிழ்நாடு அரசு 11-12-1995 அன்ற உச்ச நீதி மன்றத்தில் ஒரு மனுவை-Interlocutory Application- ஐ தாக்கல் செய்தது. இம்மனுவை விசாரித்து உச்ச நீதி மன்றம், 14-12-1995 அன்று வழங்கிய தீர்ப்பில், காவிரி நதி நீர் நடுவர் மன்றத் தீர்ப்பின் அடிப்படையில், இந்த மனு தாக்கல் செய்யப்பட்டுள்ளதால், காவிரி நதி நீர் நடுவர் மன்றம் இதற்கு முக்கியத்துவம் அளித்து, சம்பந்தப்பட்ட மாநிலங்களது கருத்துக்களைக் கேட்டறிந்த பின்னர், ஆணையை வெளியிடலாம் என்று தெரிவித்தது.

8. 19-12-1995-ஆம் நாளிட்ட நடுவர் மன்றத் தீர்ப்பின்படி 11 டி.எம்.சி. அடி நீரையும், மற்றும் டிசம்பர் மாதத்திற்கு கிடைக்க வேண்டிய மீதமுள்ள 6.194 டி.எம்.சி. அடி நீரையும் சேர்த்து ஆக மொத்தமாக 17.194 டி.எம்.சி. அடி நீரை மொத்தமாக உடனடியாக விடுவிக்குமாறும், 1996-ஆம் ஆண்டு ஜனவரி மாதத்திற்கு இடைக்கால ஆணையின்படி தமிழ்நாட்டிற்கு அளிக்க வேண்டிய 2.51 டி.எம்.சி. அடி நீரையும் 1995-ம் ஆண்டு டிசம்பர் மாதத்தின் தொடர்ச்சியாக அளிக்குமாறும், மாண்புமிகு தமிழ்நாடு முதலமைச்சர் அவர்கள் 20-12-1995-ஆம் நாளன்று மாண்புமிகு கர்நாடக முதலமைச்சர் அவர்களைக் கேட்டுக்கொண்டார்கள். இக்கடிதத்தின் நகலையும், மாண்புமிகு பாரதப் பிரதமர் அவர்களுக்கு அனுப்பி உடனடியாக மாண்புமிகு பாரதப் பிரதமர் அவர்களும் இதில் தலையிட்டு கர்நாடக முதலமைச்சருடன் தனிப்பட்ட முறையில் தொடர்பு கொண்டு, 19-12-1995 அன்றைய நடுவர் மன்ற தீர்ப்பைச் செயல்படுத்த, கர்நாடக முதலமைச்சரை வலியுறுத்த வேண்டும் என்று 20-12-1995 அன்று எழுதிய கடிதத்தில் கேட்டுக் கொண்டார்கள்.

9. தமிழ்நாட்டில் காவிரி டெல்டாப் பகுதியில் 13.3 லட்சம் ஏக்கர் நிலப்பரப்பில் பயிரிடப்பட்டுள்ள நெற்பயிரைக் காப்பாற்ற தமிழக சட்டமன்றப் பேரவை கீழ்க்கண்டவாறு தீர்மானிக்கிறது.-

- (1) உச்ச நீதிமன்றத்தின் கருத்துப்படி காவிரி நதி நீர் நடுவர் மன்றம் விசாரித்து 19-12-1995 அன்று வழங்கிய ஆணையின்படி, கர்நாடக அரசு உடனடியாக 11 டி.எம்.சி. அடி தண்ணீரையும், டிசம்பர் மாதத்திற்குக் கிடைக்க வேண்டிய 6.194 டி.எம்.சி. அடி நீரையும், 1996-ஆம் ஆண்டு ஜனவரி மாதத்திற்குக் கிடைக்க வேண்டிய 2.51 டி.எம்.சி. அடி நீரையும் சேர்த்து ஆக மொத்தம் 19.704 டி.எம்.சி. அடி நீரை தமிழ் நாட்டிலுள்ள மேட்டூர் நீர்த்தேக்கத்திற்கு வந்து சேரும்படி திறந்து விடவேண்டும், மேலும் இப்பாசன ஆண்டில் உள்ள எஞ்சியுள்ள மாதங்களுக்கும் நடுவர் மன்ற இடைக்காலத் தீர்ப்பின்படி குறைபாடின்றி தமிழ்நாட்டிற்கு, கர்நாடக அரசு தண்ணீரை வழங்க வேண்டும்.
- (2) (அ) 19-12-95-ஆம் நாளன்று பிறப்பிக்கப்பட்ட நடுவர் மன்றத் தீர்ப்பின்படி, கர்நாடக அரசு உடனடியாக 11 டி.எம்.சி. அடி நீரோடு 1995-ஆம் ஆண்டு டிசம்பர் மாதத்திற்குரிய 6.194 டி.எம்.சி. அடி நீரையும், 1996-ஆம் ஆண்டு ஜனவரி மாதத்திற்குரிய 2.51 டி.எம்.சி. அடி நீரையும் சேர்த்து, ஒட்டுமொத்தம் 19,704 டி.எம்.சி. அடி நீரை தமிழ்நாட்டிலுள்ள மேட்டூர் நீர்த்தேக்கத்திற்கு வந்து சேரும்படி திறந்துவிட, கர்நாடக அரசை மத்திய அரசு வலியுறுத்த வேண்டும்.
- (ஆ) காவிரி நதிநீர் நடுவர் மன்றம், 25-6-1991-ஆம் நாளன்று பிறப்பித்த இடைக்கால ஆணையை நடைமுறைப்படுத்த மத்திய அரசு அறிவித்த கண்காணிப்புக் குழுவையும் (Monitoring Committee) நடைமுறைப்படுத்தும் குழுவையும் (Implementation Committee) மத்திய அரசு உடனடியாக அமைக்க வேண்டும்".

English version-

"The Cauvery Water Disputes Tribunal in its interim order dated 25-6-1991 has directed Karnataka to release water from its reservoirs so as to ensure that 205 TMC feet of water is realised at Mettur Reservoir in an irrigation year from June to May of next year according to the monthly schedule specified in that order. On the Government of India gazetting the order on 10-12-1991, the order has become binding on the party States.

2. The Cauvery Water Disputes Tribunal in its order dated 3-4-1992 has also directed that if due to change of circumstances, if undue hardship is caused it is open to such States to approach the Tribunal for appropriate orders. The Tribunal has also specified that there is no change required to its earlier order dated 25-6-1991.

3. The Government of Karnataka has not released the waters on the monthly schedule week by week in terms of the order of the Cauvery Water Disputes Tribunal. So far, the years from 1991-92 to 1994-95 Mettur reservoir received less quantity of water than what has been prescribed in the Tribunal's interim order.

4. In pursuance of the assurance given in July 1993, by the Hon'ble Minister for Water Resources, Government of India to the Hon'ble Chief Minister of Tamil Nadu that a Monitoring Committee and an Implementation Committee will be constituted, the Government of Tamil Nadu has been urging the Government of India to constitute these two committees expeditiously. However, the Government of India has not constituted the above two Committees so far.

5. Though the South West Monsoon was normal in Karnataka, the Government of Karnataka has not released water due to Tamil Nadu in time. Hence there is considerable reduction in the extent of cultivation of Kuruva crop. Due to inadequate water, the Samba and Thaladi crops to an extent of 13.3 lakhs acres are in the withering stage.

6. The North East Monsoon has failed in Tamil Nadu. It is not possible to bring the crops to a successful harvest relying only on Mettur Water release. Considering the present storage position in Mettur Reservoir and the storage position in Karnataka reservoirs, on 7-12-1995 the Hon'ble Chief Minister of Tamil Nadu addressed the Hon'ble Chief Minister of Karnataka to release at least 30 TMC feet of water. The Hon'ble Chief Minister of Tamil Nadu addressed the Hon'ble Prime Minister on 11-12-1995 to intervene immediately and advise the Hon'ble Chief Minister of Karnataka to release at least 30 T.M.C. feet of water.

7. The Government of Tamil Nadu filed Interlocutory Application in the Supreme Court of India on 11-12-1995 in which it has been prayed that the Government of Karnataka may be directed to release 30 T.M.C. feet of water. The Supreme Court of India on 14-12-1995 observed that since the application has been filed arising out of the order of the Cauvery Water Disputes Tribunal, the Cauvery Water Disputes Tribunal may give priority to the application of Tamil Nadu and pass an order, after hearing the arguments of the party States.

8. In pursuance of the order of the Cauvery Water Disputes Tribunal, dated 19-12-1995, the Hon'ble Chief Minister of Tamil Nadu addressed the Hon'ble Chief Minister of Karnataka on 20-12-1995 to release 11 T.M.C. feet of water together with the balance quantity of 6.194 T.M.C. feet of water due in the month of December 1995 totalling 17.194 TMC feet of water. Further the stipulated quantity of 2.51 T.M.C. feet for January 1996 in the interim order may also be released in continuation of the release to be made as indicated above. The Hon'ble Chief Minister of Tamil Nadu on the same day itself (20-12-1995) sent the Copy of that letter to the Hon'ble Prime Minister and requested the Hon'ble Prime Minister to personally talk to the Hon'ble Chief Minister of Karnataka and urge him to honour the order of the Cauvery Water Disputes Tribunal.

9. In order to save the paddy crop raised in 13.3 lakh acres in Cauvery Delta, the Tamil Nadu Legislative Assembly resolves as follows:-

- (1) Resolved that as ordered by the Cauvery Water Disputes Tribunal in its order dated 19-12-1995 in pursuance of the observations made by the Supreme Court of India, the Government of Karnataka shall release 11 TMC. feet of water forthwith together with the balance quantity of 6.194 TMC. feet for December 1995 and 2.51 TMC. feet so as to reach Mettur Reservoir. For the remaining months in the current irrigation year, Karnataka shall also release water as per the interim orders of the Tribunal.
- (2) (a) Resolved that the Government of India should prevail upon the Government of Karnataka to make available 11 TMC. feet of water at Mettur Reservoir in Tamil Nadu as ordered by the Cauvery Water Disputes Tribunal on 19-12-1995, together with the balance quantity of 6.194 TMC. feet for December, 1995 and 2.51 TMC. feet for the month of January 1996, totalling 19.704 TMC feet.
- (b) Resolved that for the implementation of the interim order of the Cauvery Water Disputes Tribunal dated 25-6-1991, the Government of India should constitute the Monitoring Committee and the Implementation Committee Immediately."

Thiruvargal S.R. Balasubramanian, Leader of Opposition, V. Thambusamy, G. Palanisamy, Elamvazhuthi, S. Thirunavukkarasu, S. Andi Thevar, C.K. Thamizharasan, N.S. Palanisamy and S.V. Shanmugam took part in the discussion.

The Hon. Chief Minister replied to the debate.

The Resolution was put to vote of the House and adopted unanimously.

VII. GOVERNMENT MOTIONS

(1) On the 28th December, 1995, Hon. Dr. V.R. Nedunchzhiyan, Leader of the House (Minister for Finance), moved the following motion:-

"That Rule 33 of the Tamil Nadu Legislative Assembly Rules be suspended and the House do resolve to transact Government business to-day (28-12-1995)".

The motion was put to vote and carried.

(2) On the 28th December, 1995, Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance), moved the following motion:

"That the Tamil Nadu Legislative Assembly Rules 30, 130 and 132 be suspended and the L.A. Bill Nos. 45, 46, 47 and 48 of 1995 be taken up for consideration and passing to-day (28-12-1995) itself.:

The motion was put to vote and adopted.

(3) On the 28th December, 1995, Hon. Dr. V.R. Nedunchezhiyan, Leader of the House (Minister for Finance), moved the following motion:-

"That under Rule 25(1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine-die".

The motion was put to vote and adopted nem con.

VIII. ANNOUNCEMENTS

(1) On the 28th December, 1995, Hon. Speaker announced in the House the following message has been received from the Commissioner of Police, Madras:

"I have the honour to inform you that Thiru. U. Balaraman, M.L.A. of Part Town Constituency was arrested along with others today (28-12-95) at 9.45 hours near Moore Market Sub-way, Madras in G-2 Periamet Police Station Crime No. 1781/95 under section 143 IPC and 41 CP Act when they assembled there in violation of the Regulatory Orders in force with an intention to resort to Rail Picketing Agitation at Madras Central Railway Station".

(2) On the 28th December, 1995 Hon. Speaker announced in the House the following message has been received from the Collector of Thanjavur:

"Thiru Panneerselvam, M.L.A., of Thiruvudaimarudur Constituency Thanjavur District was arrested on 28-12-1995 at 11.30 hours under Section 151 CRPC while leading a procession to picket in Kumbakonam Railway Station".

IX. PAPERS LAID ON THE TABLE OF THE HOUSE.

During the period, 14 Papers were laid on the Table of the House, the details of which are given below:

A. Statutory Rules and Orders	..	14
B. Reports, Notifications and Other Papers	..	-

Total	..	14
